

Tezpur PS Case No-1025 of 2022
GR Case No-1973 of 2022
U/S-420/468/34 Indian Penal Code

O R D E R

31.10.2022

Ld. Advocates of the accused persons, Abdul Wahed and Anuwar Hussain have filed hazira.

Seen the bail Petition No-1467/2022 filed by Ld. Legal Aid Counsel Sri Biren Borah praying for releasing the accused person, namely, Md. Muzamil Haque on bail.

Case diary as called earlier vide Order dated-19.10.2022 is received today from the I/O concerned.

Heard learned counsel of both sides on the instant petition. Also perused the instant petition.

The learned advocate of the petitioner has submitted that the accused persons, namely, Md. Abdul Wahab, Md. Muzamil Haque and Md. Anowar Hussain are innocent and they are no way connected with the alleged offence and are arrested only on suspicion. The Ld. Counsel of the accused further submitted that nothing has been seized from their possession and hence in the event of their release on bail there is no chance of their absconding. Hence, prayed to allow the bail prayer of the above-named accused persons.

Also perused the case diary. The prosecution story in brief is as follows that complainant, namely, Sri Pulak Jyoti Sharma stating that on 22.09.2022 some persons forged some land revenue certificate of Mahabhoirab Mouza. It is also alleged that he presumed that the act of forgery done by several persons in furtherance of their common intention. Hence, the prosecution case.

On perusal of the case diary, it appears that investigation of this case is still going on and yet to complete. It also appears that sufficient incriminating materials have been found against the above-named accused persons. Hence, at this stage, if the above-named accused persons are released on bail, the whole process of the investigation of this case will be hampered. So, under such circumstances, considering the gravity and seriousness of offence alleged against accused persons

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and the stage of investigation, I find that this is not a case where the accused persons can be relied upon and enlarged on bail.

Accordingly, the bail petition filed on behalf of the above-named accused persons stands rejected.

Return back the case diary to the Investigating Officer in seal cover.

Accordingly, bail application is disposed of.

Inform all the concerned.

Sri N. Bhatta
Chief Judicial Magistrate
Sonitpur at Tezpur